

(2022) 06 KL CK 0009

In the High Court Of Kerala

Case No : Writ Petition (C) No. 28276 Of 2012

Kottarakkara Public Works Skilled Workers Labour Contract
Co Operative Society Ltd

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 01-06-2022

Acts Referred:

Citation : (2022) 06 KL CK 0009

Hon'ble Judges : P.V.Kunhikrishnan, J

Bench : Single Bench

Advocate : T.V.Ajayakumar, Deepa Narayanan

Final Decision : Disposed Of

Judgement

P.V.Kunhikrishnan, J

1. The above writ petition is filed with following prayers :

"(i) to declare the petitioner is entitled to be awarded the public contract works mentioned in Tender No. 252 in Ext.P4 notification on the basis of Ext.P1 and P3 Government Orders.

(ii) to issue a writ of Mandamus directing the 2nd respondent to award the contract work mentioned in Tender No.252 in Ext.P4 notification to the petitioner.

(iii) to issue a writ of Mandamus or other appropriate writ,

direction or order directing the 2nd respondent not to award the aforesaid contract work mentioned in Tender No.252 in Ext.P4 notification to the 3rd respondent.

(iv) to issue a writ of Certiorari or other appropriate writ, direction or order calling for the records leading to

action/proceeding taken by the 2nd respondent to award the above contract work mentioned as Tender No.252 in Ext.P4 to the 3rd respondent and to quash

the same.

(v) to issue such other writ order or direction as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case including cost to the petitioner." [SIC]

2. The prayer in the writ petition is for a direction to award the Public Contract Works mentioned in Tender No.252 in Ext.P4 notification to the petitioner on the basis of Exts.P1 and P3 orders. Ext.P4 is a notification issued in the year 2012. Therefore, the prayers in the writ petition are infructuous. But the counsel for the petitioner submitted that the question raised in the writ petition may be left open. Therefore, this writ petition can be closed leaving open all the contentions raised in this writ petition.

Therefore, this writ petition is closed, leaving open all the contentions raised by the petitioner in this writ petition.